



**THE**  
**JHARKHAND GAZETTE**  
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6 Shrawan, 1942 (S)

No. 344

Ranchi, Tuesday, 28<sup>th</sup> July, 2020

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HIGH COURT OF JHARKHAND

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NOTIFICATION

27<sup>TH</sup> JULY, 2020

**No. 28/2020/R&S** -- In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act XXX of 2000), and all other powers enabling in this behalf, the High Court of Jharkhand, Ranchi hereby amend **Rule 252 (iii) & Rule 257 of the High Court of Jharkhand Rules, 2001 as well as insert Rule 252 (iv) in the High Court of Jharkhand Rules, 2001 as under:**

*“Rule 252 (iii). Invariably, all certified copies of orders/Judgments shall be prepared through computer but certified copies for exhibited documents, reports etc. shall be prepared through photocopiers/ scanning/ digitally only. In such cases, where technically, it is not possible or for any other reasons, it is either not feasible or not practicable or not desirable, copies shall be prepared through means other than the computer either by the photocopier / type written method / scanning or otherwise, but only with the prior written permission of the Officer In-charge, Copying Department.”*

**“Rule 257.** Every copy issued under these Rules or under the provisions of the Evidence Act, 1872 shall bear the seal of the Court and also an endorsement to the effect that ‘it is a certified true copy of the original’ and it shall be signed by the Copying Officers or it shall be digitally signed by the Copying Officer in case of online certified copies.”

**“Rule 252. (iv)** Where the application is made online through the link available on the official website of the High Court of Jharkhand, all certified copies of orders/judgments shall be prepared through computer or digitally and certified copies for exhibited documents, reports etc. shall be prepared in the form of scanned copy.”

Aforesaid amendments shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court,

**(Ambuj Nath)**  
Registrar General

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